

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

STARRED QUESTION NO:518
ANSWERED ON:02.05.2013
UTILISATION OF SURPLUS LAND OF PSUS
Lal Shri Kirodi

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has laid down any guidelines for utilization of surplus land available with the Public Sector Undertakings (PSUs);
- (b) if so, the details thereof;
- (c) whether the Union Government has discussed the matter with the State Governments concerned;
- (d) if so, the details thereof along with the objections raised by the State Governments in this regard; and
- (e) the other steps taken / being taken by the Government in the matter?

Answer

THE MINISTER FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a) to (e): A statement is laid on the Table of the House.

Statement in reply to Lok Sabha Starred Question No. 518 for reply on 02.05.2013 regarding Utilisation of Surplus Land of PSUs by Hon'ble Member Dr. Kirodi Lai Meena.

(a): No Madam.

(b)to (d) : Does not arise.

(e): The `Panel of Experts on Reforms in Central Public Sector Enterprises

(CPSEs)¹ set up by the Planning Commission in August, 2010 has recommended for creating a `Public Sector Land Development Authority (PSLDA)` for land in excess of current and future needs of loss making CPSEs. The Panel submitted its Report to the Planning Commission in November 2011, which was forwarded to the Department of Public Enterprises (DPE) in May 2012 for circulation to Ministries / Departments for inter-ministerial consultations. DPE circulated the Report to the Ministries / Departments in August 2012; the comments of the Ministries / Departments on recommendations in the Report (including PSLDA), have been since received and the same have been finally submitted for decision by the Competent Authority.